

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE THIRTIETH DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 33641 OF 2012

**Between:**

The State Director, Mr. R. Prabhakar Rao, S/o. R.Keshavulu Late A.P State office, Khadi & Village Industries Commission (Ministry of MSME, Govt. of India) Gandhi Bhavan, Nampally, Hyderabad.

...PETITIONER

**AND**

1. Chairman cum Presiding Officer Industrial Tribunal cum Labour Court Ananthapur
2. K. Parandhamaiah, S/o. K. Yerikalaiah Aged about 51 years, Rio. H.No. 9-100 Gadda Street, Koilkunta Kurnool District
3. G.Veeraiah, S/o. G. Chinnappaiah Aged about 57 years, Rio. H.No. 9-100 Gadda Street, Koilkunta Kurnool District
4. P. Radhakrishnuudu, S/o. Subbarayudu Aged about 54 years, R/o. H.No. 18-110 Kondapeta, Banaganapalli, Kurnool District
5. A.Koteswara Rao, S/o. Chinna Yellamandha Aged about 46 years, R/o. H.No. 14-115-2 Near Nayab Rasool School, Kondapeta Banaganapalli, Kurnool District
6. The Secretary, Grama Swarajya Sangham Banaganapally, Kurnool District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction preferably one in the nature of Writ of Mandamus declaring the Proceedings pending before the 1st respondent in E.P No. 4/2012 in M.P No. 16/2011 as illegal, arbitrary, abuse of process of law, violative of principles of natural justice, without jurisdiction and consequently direct the Pt respondent to set aside the orders passed in M.P No. 16/2011 dt. 13.5.2011

**I.A. NO: 1 OF 2012(WPMP. NO: 42779 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of all further proceedings in E.P No. 4/2012 in M.P No. 16/2011 till the disposal of the main Writ Petition in the interest of justice

**Counsel for the Petitioner: SRI M.A. MUJEEB**

**Counsel for the Respondent No.1: GP FOR LABOUR**

**Counsel for the Respondent No.2 to 6: - - - -**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.33641 of 2012**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.A.Mujeeb, learned counsel for the petitioner.

2. In this writ petition, the petitioner had assailed the validity of the order dated 13.05.2011 passed by Chairman-cum-Presiding Officer, Industrial Tribunal-cum-Labour Court, Anantapur in M.P.No.16 of 2011.

3. On 26.10.2012, a Bench of this Court had granted an interim order only for a period of three weeks. On account of efflux of time, the challenge with regard to validity of order dated 13.05.2011 passed by Chairman-cum-Presiding Officer, Industrial Tribunal-cum-Labour Court, Anantapur in M.P.No.16 of 2011 has been rendered academic.

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4. The Writ Petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

SD/- C. PRAVEEN KUMAR  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI M.A. MUJEEB, Advocate [OPUC]
  2. Two CCs to GP FOR LABOUR, High Court for the State of Telangana. [OUT]
  3. Two CD Copies
- BN  
GJP

K.P.

**HIGH COURT**

**DATED:30/08/2024**



**ORDER**

**WP.No.33641 of 2012**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

*2 Copies  
[Signature]  
4/10/24*